BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP 493/230-232NCLT/MB/MAH/2017

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CORAM:

M. K. Shrawat, Member (Judicial)

Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 230-232 of the Companies Act, 2013

In the matter of

M/s. Chinray Investments Limited

M/s. Pace Laboratories Limited

M/s. Millennium Herbal Care Limited

.....Petitioner Companies

CORRIGENDUM ORDER

- 1. A mention has been made before this Bench, by the Authorised Representative for the Petitioner Companies vide Letter dated 12th October, 2017, seeking permission of this Bench for the rectification in the designation of the Authorised Representative for the Petitioners, mentioned in the title "For the Petitioner", in order dated 07.09.2017.
- 2. Allowed. Henceforth, the designation of the Authorised Representative for the Petitioner be read as "Chartered Accountant" in place of "Practicing Company Secretary" in the said order.
- 3. Rest of the order remains unaltered.
- 4. Ordered Accordingly.

Sd/-

BHASKARA PANTULA MOHAN MEMBER (JUDICIAL)

Dated: 13.10.2017

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL)